

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 872/2017

(Arising out of impugned final judgment and order dated 25-02-2016 in WP No. 398/2012 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

DR. ANAND PRATAP SINGH & ORS.

Respondent(s)

WITH

SLP(C) No. 2739/2017 (XI)

(IA No. 1/2017 - CONDONATION OF DELAY IN FILING

IA No. 1/2017 - EXEMPTION FROM FILING O.T.)

Date : 04-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Sanjay Kumar Tyagi, AOR

For Respondent(s) Mr. Nishit Agrawal, AOR
Mr. Harsh Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Harsh Mishra, learned counsel appearing on behalf of the respondents submits that he requires some time to file vakalatnama and to complete all instructions.

The matters require consideration.

Leave granted.

Hearing expedited.

The parties may complete all their pleadings before the matters are taken up for hearing.

(BABITA PANDEY)
COURT MASTER

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER